

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1491
ANSWERED ON:09.08.2011
CORRUPTION CASES IN NGOS
Patel Shri Bal Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has barred 21 Non-Governmental Organisations (NGOs) from receiving foreign funds following charges of corruption;
- (b) if so, the names of the NGOs and the nature of corruption, State-wise;
- (c) whether the bank accounts of the said NGOs have been frozen;
- (d) if so, the details thereof, State-wise;
- (e) if not, the reasons therefor;
- (f) whether any case has been referred to the Central Bureau of Investigation (CBI) for detailed investigation into violation of the Foreign Exchange Regulation Act;and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (e): The Government has prohibited 42 associations from receiving foreign contribution. The Government has also placed 36 associations in prior permission category. Accounts of 10 associations have been frozen. Details of these associations have been given at Annexure 'A', Annexure 'B' and Annexure 'C' respectively.
- (f) & (g): A status report in respect of 21 CBI cases is at Annexure 'D'.